

O.I.H.

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 4707
ANSWERED ON MARCH 31, 2022**

HOUSES UNDER PMAY-U

NO. 4707. SHRI VINAYAK RAUT:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the number of houses in the country particularly in Ratnagiri-Sindhudurg of Maharashtra for which foundation has been laid under Pradhan Mantri Awas Yojana-Urban (PMAY-U) during the last three years and the current year, State-wise;**
- (b) whether their construction work has been completed, if so, the details thereof and if not, the reasons therefor;**
- (c) the details of the foundations laid for the construction of houses under the said scheme during the said period;**
- (d) whether their construction work has not been started or completed and if so, the reasons therefor;**
- (e) the details of the minimum areas fixed for the houses completed during the said period, State-wise; and**
- (f) the details of all kinds of changes made in the size of houses by the States during the said period?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

- (a) to (c) Land and Colonization are State Subjects. Therefore, Schemes on housing are implemented by States/ UTs. However, Ministry of Housing and Urban Affairs under the vision of 'Housing for All', is supplementing the efforts of States/ UTs by providing central assistance under Pradhan Mantri Awas Yojana- Urban (PMAY-U) for construction of houses for all eligible families/ beneficiaries. Eligible beneficiaries can avail the benefit of PMAY-U through four verticals, i.e., Beneficiary-led Construction or enhancement (BLC); Affordable Housing in Partnership (AHP); 'In-Situ' Slum Redevelopment (ISSR) and Credit Linked Subsidy Scheme (CLSS).**

...2/-

Under PMAY-U, State/UT wise details of houses sanctioned during last three and current year (2018-2022) along with status of houses grounded for construction and completed is annexed as Annexure. In Ratnagiri-Sindhudurg in Maharashtra, 4,955 houses have so far been sanctioned of which 3,209 are grounded for construction and 2,950 have been completed.

- (d) States/ UTs formulate project proposals as per their assessed demand of houses under the Scheme in a phased manner based on their resources and get them approved by State Level Sanctioning & Monitoring Committee (SLSMC). After approval from the concerned SLSMC, States/ UTs submit the proposals to this Ministry for approval of Central Assistance by the Central Sanctioning and Monitoring Committee. Completion of projects generally takes 12-36 months under different verticals of Scheme. States/ UTs are required to adhere to the timeline as mentioned in Detailed Project Reports for completion of project. Accordingly, progress of the Scheme varies from State to State. In order to achieve the vision of 'Housing for All', all States/UTs have been advised to expedite the construction of sanctioned houses so that all houses are completed within the stipulated period.**
- (e) & (f) As per Scheme guidelines, the minimum size of houses constructed under the Mission under each component should conform to the standards provided in the National Building Code (NBC). However, if the available area of land does not permit building of such minimum size of houses as per NBC and, if beneficiary consent is available for reduced size of house, a suitable decision on area maybe taken by States/UTs with the approval of State Level Sanctioning and Monitoring Committee (SLSMC).The Mission supports construction of houses upto 30 square meter carpet area with basic civic infrastructure. States/UTs have flexibility in terms of determining the size of house and other facilities at the State/UT level in consultation with the Ministry. Under Credit Linked Subsidy Scheme vertical, permissible carpet areas are as under:**

Particulars	Economically Weaker Section (EWS)	Low Income Group (LIG)	Middle Income Group (MIG-I)	Middle Income Group (MIG-II)
Scheme duration	17.06.2015 to 31.03.2022		01.01.2017 to 31.03.2021	
Carpet Area	Upto 30 sqm.	Upto 60 sqm.	Upto 160 sqm	Upto 200 sqm.

States/ UTs are required to adhere to the area of the houses as proposed in Detailed Project Reports.

Annexure referred in reply to Lok Sabha Unstarred Q No. 4707 due for 31-03-2022

State/UT wise details, including State of Maharashtra, of houses sanctioned during last three and current year (2018-2022) along with status of houses grounded for construction and completed thereof under PMAY-U

Sl. No.	State/UT	Houses (Number)		
		Sanctioned	Grounded for construction	Completed
1	A&N Island (UT)	578	578	23
2	Andhra Pradesh	16,61,980	13,25,466	1,56,280
3	Arunachal Pradesh	3,665	1,197	390
4	Assam	1,12,049	66,907	13,347
5	Bihar	2,34,416	1,38,597	28,092
6	Chandigarh (UT)	1,012	1,012	1,012
7	Chhattisgarh	2,20,475	1,40,535	81,015
8	UT of DNH & DD	5,499	5,425	4,907
9	Delhi (NCR)	23,715	23,715	23,715
10	Goa	2,600	2,600	2,600
11	Gujarat	6,71,390	6,16,779	4,98,464
12	Haryana	1,00,574	42,378	36,925
13	Himachal Pradesh	7,212	6,519	2,914
14	J&K (UT)	39,325	30,286	7,187
15	Jharkhand	1,01,158	90,408	32,695
16	Karnataka	3,48,455	2,84,298	1,27,729
17	Kerala	76,591	59,568	43,946
18	Ladakh (UT)	382	382	108
19	Lakshadweep (UT)	-	-	-
20	Madhya Pradesh	4,84,946	4,23,791	2,16,918
21	Maharashtra	12,47,828	6,76,852	5,12,249
22	Manipur	32,027	15,610	376
23	Meghalaya	3,966	2,509	329
24	Mizoram	11,150	5,737	1,292
25	Nagaland	21,567	19,490	2,366
26	Odisha	1,50,141	86,444	60,051
27	Puducherry (UT)	10,075	9,023	2,841
28	Punjab	70,038	62,614	37,083
29	Rajasthan	1,42,613	1,07,697	1,02,030
30	Sikkim	134	134	134
31	Tamil Nadu	4,24,139	3,47,690	2,21,490
32	Telangana	96,127	93,765	83,639
33	Tripura	29,605	17,928	7,183
34	Uttar Pradesh	14,73,437	12,00,310	7,85,962
35	Uttarakhand	47,774	19,552	15,258
36	West Bengal	3,80,811	2,55,614	1,07,958
Total		82,37,454	61,81,410	32,18,508
